

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:665

ANSWERED ON:03.12.2004

CONSTITUTION OF NATIONAL TAX TRIBUNAL

Chaudhary Shri Pankaj; Nitish Kumar Shri ; Suman Shri Ramji Lal

Will the Minister of FINANCE be pleased to state:

- (a) the total amount of taxes both direct and indirect outstanding as also the tax collected till date;
- (b) the target date fixed by the Union Government to recover outstanding amount;
- (c) whether the Government have decided to constitute `National Tax Tribunal` to tackle the situation arising due to several long pending tax disputes in the courts; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): The total amount of taxes, both direct and indirect outstanding as on 30th September, 2004 and the amount realized upto 30th September, 2004 is given below:

| Rs. In crores | | |
|----------------|--------------------|-----------------|
| | Amount Outstanding | Amount realized |
| Direct Taxes | 81,399.00 | 3462.00 |
| Indirect Taxes | 15,970.35 | 560.01 |

(b): As the outstanding amount is pending for decision before the various statutory authorities, no specific target date can be fixed for the recovery of arrears. Moreover, fresh tax demands are constantly being added to the outstanding arrears and a part of the arrears is being liquidated on a continuous basis. However, every effort is being made to recover the arrears expeditiously.

(c) & (d): The Government have decided to constitute the National Tax Tribunal and accordingly a notice for introduction of the National Tax Tribunal Bill in the current Winter Session of the Parliament has been given by Ministry of Law.